Taiwan, Pakistan, G.D.R., Romania, Poland, Czechoslovakia, Hungary, Italy. Holland,, S. Arabia, Iifaq, Dubai, Abu-Dhabi, Kuwait and Oman.

## मध्य प्रदेश में बन्द कपड़ा मिलों का हाथ में लिया जाना

- 301 श्री बदल विहारी बाक्रपेशे स् क्या बस्त्र मंत्री यह बताने की कृपा करणे कि:
- (क) क्या यह सच है कि मध्य प्रदेश सरकार ने राज्य में बंद कपड़ा मिलों के केन्द्र द्वारा हाथ में लिये जाने का अनुरोध किया हैं:
- (प) यदि हां, तो दोसी मिलों की कुल संख्या कितनी हैं। और
- (ग) इस संबंध में कोन्द्रीय सरकार की क्या श्रीविकिया है ?

वस्त्र मंत्रालय के राज्य मंत्री (श्री खुनीर शालम गात): (क) और (श) जी हां, फरवरी 1986 में मध्य प्रदेश राज्य सर-कार ने उद्योग (विकास तथा विनियमन) अभिनियम 1951 के अभीन मैसेसे थी सज्जन मिल्स लिमिटिड, रतलाम के अधि-ग्रहण के लिए जनुरोग किया।

(म) केन्द्रीय सरकार ने मध्य प्रदेश सर-कार को सूचित किया कि जुन 1985 की नवीं गरून नीति के अन्तर्गत वह साधारणतः राज्य वरत मिलों का अधिप्रहण अथता राज्योशकरण नहीं करोगी । राज्य सरकार एंनी मिलों का तत्काल राज्योगकरण करने के लिए पर्णतः सक्तम है बसतों ये एंसा चाही तथा यह आवश्यक नहीं है कि एसी मिलों के प्राप्त का विश्वहण प्रारम्भ में केन्द्रीय सरवार दाएगा किया गामा चाहिए।

## Increase in bonded labour

302. SHRI D. B. CHANDRA GOWDA: Wil! the Minister of LABOUR be p to state:

(a) whether Government are aware that the bonded labourers in the country are increasing rapidly;

(b) whether the Central Government propose to issue directions to the State Government to launch a survey of bonded labourers in their respective States; and

to Questions

(c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA); (a) No, Sir.

(b) and (c) Under the Bonded Labour System (Abolition) Act, 1976 the respon sibility for identification, release and re habilitation of bonded labourers rests en tirely with the State Governments. As per the latest reports received from the State Governments the total number of bonded labourers identified and freed as on 31-3-86, was 2,05.923 out of which 1,60,268 have been rehabilitated. The identification of bonded labourers and their subsequent release and rehabilitation is a continuous process, and the State Gov ernments have been requested to conduct periodic surveys to bonded labourers in their respective States and take necessary steps for tlieir quick release and rehabilitation. In order to complete the process of rehabilitation of bonded labourers as a time bound programme, annual and quarterly targets are fixed for different States and the ceiling limit of Rs. 4,000/- has been enhanced to Rs. 6,250/- with effect from 1st Feb., 1986 per bonded labourer half of which is given as centra] share.

# Setting np of a complaint cell to monitor complaints received from Tonrists

303. SHRI D. B. CHANDRA GOWDA: Will the Minister of TOURISM be pleas, ed tO state:

- (a) whether the Central Government pro pose to set up a complaint and grievance cell to closely monitor complaints received from tourists in the country;
- (b) if so, by when the proposed cell is likely  $t_0$   $b_e$  set up; and
- (c) to what extent the proposed celi will help i<sub>n</sub> improving the condition of tourist

spot<sub>s</sub> and remove grievances of tourists in the country?

Written Answers

THE MINISTER OF TOURISM (SHRI MUFTI MOHD. SYED): (a) Yes, Sir.

(b) and (c) An Inspection Unit has been formed in the Department of Tourism which inter-alia looks into the complaints received from the tourist<sub>s</sub> (both foreign and domestic). It has now been contemplat-ed that each State Government/Union Territory be requested to set up their own Complaints Cell and constitute Coordination Committees with representatives of the field offices of the Central Department of Tourism etc. to help settle the complaints received either, directly or through the Central Department of Tourism to the satisfaction of the concerned parties. This proposed measure stipulating active involvement of the State Governments/Union Territories wil) help in expeditious settlement of the complaints as well as ensure in improving the conditions at tourist spots.

#### Indian fishermen in Pak jails

304. SHRI D. B. CHANDRA GOWDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government are awar<sub>tt</sub> that 55 fishermen hailing from Gujarat languishing in Pakistani Jails a<sub>s</sub> reported in the Hindustan Times of 26th June, 1986;
- (b) whether Government have demanded immediate repatriation of these fishermen; and '-\*:
- (c) if so, what is Pakistan Government's reaction thereto?

THE MINISTER OF STATE IN THE MINTSTRY OF EXTERNAL AFFATRS (SHRI K. R. NARAYANAN): (a) Yes. Sir.

- (b) Yes, Sir.
- (c) The Government of Pakistan have not yet communicated the schedule of repatriation of these prisoners. However, they have allowed the officials of Embassy of India in Islamabad to meet these prisoners in jail on 24-4-1986.

# Newsitem regarding export of inferior quality of rice to the Soviet Union

to Questions

305. DR. BAPU KALDATE:

### SHRI SATYA PRAKASH MALAVIYA;

SHRI VIRENDRA VERMA:

Will the Minister of COMMERCE be pleased  $t_0$  state:

- (a) whether Government's attention has been drawn to the news-item which appeared in the Statesman of 5th July 1986 regarding export of inferior quality of white Indian Basmati rice by two exporters—Deeksha Holding Private Limited and Rama Associates Private Limited, to the Soviet Union:
- (b) if so, what are the details in this regard; and
- (c) what action has been taken by Government against the two exporters and the Export Inspection Council for its failure to check the export of inferior quality of rice to USSR?

THE MINISTER OF STATE IN THE MINISTRY 6V COMMERCE (SHRI BRAHM DUTT): (a) Yes, Sir.

- (b) Government has not received any complaint from USSR in regard to quality of basmati rice exported from IncTia.
  - (c) Does not arise.

### Meeting between the Indian External Affairs Minister and the British Foreign Secretary held in London

- 306. SHRI SHANTI TYAGI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that during the meeting between him and the British Foreign Secretary held in London in June, 1986, (i) the question of sanctions against the South Africa (ii) the presence of Bri tish trained mercenaries in Sri Lanka and (iii) the deportation of Sikh extremists came up for discussion: and
- (b) if so, what has been the outcome of discussion on these three issues?